

done in January, 2015 on National Register for driving licences by National Informatics Centre (NIC), it was found that there is a possibility of duplicate licences. As on 5th January, 2015, out of total 6,70,16,851 driving licences records available, 16,72,138 records were found to be possible duplicates spread over 7,99,923 clusters. The percentage of probable duplicates stands at 2.5 percent as per this exercise. This information has been shared with respective States for further action.

National database on driving Licenses and vehicle registration has already been created. National Informatics Centre (NIC) who have been entrusted with the design, development, computerization roll-out and maintenance of the VAHAN and SARATHI project across all the States and Union Territory Administrations has achieved almost 100% success in terms of deployment of core schema/product for Vehicle Registration (VAHAN) and for driving licenses (SARATHI) across the country. Subsequently to consolidate the database, State Register (SR) for all the states and National Register (NR) were established. Almost all the sites in 36 States/Union Territory Administrations are connected. More than 20 crore vehicle records and 10 crore driving license records are available in National Register repository. State Transport Departments and enforcement agencies have been provided access to data on National Register to facilitate instant verification of all driving licenses (DLs)/Registration Certificate (RCs) and the digitalized data is also made accessible through mobile by sending SMS from their registered number.

The Motor Vehicles (Amendment) Act, 2019 will help to carry reforms in the driving licence testing process and eliminating the duplicate licences.

Status of four laning of National Highways in Uttar Pradesh

125. SHRI NEERAJ SHEKHAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of National Highways (NHs) projects in Uttar Pradesh for which announcement had been made for four laning since 2015 till date, year-wise;
- (b) the details of National Highways in Uttar Pradesh for which announcement had been made for upgradation to four lanes during last three years, NH-wise; and
- (c) the details of NHs out of above on which survey has been completed and work of four laning has started as on date, NH-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The four laning of National Highways are taken up based on traffic volume, *inter-se* priority and availability of funds. The details of new National Highways declared in the State of Uttar Pradesh since year 2015 are detailed below:—

Sl. No.	Year of Declaration	Total Nos. of NHs	Length in km
1.	2015-16	01	52.60
2.	2016-17	01	80.00
3.	2017-18	30	2675.29
4.	2018-19	07	317.00

The detail of four laning works on NHs started since 2015 in the State of Uttar Pradesh is given in Statement.

Statement

Details of four laning works on NHs started since 2015 in Uttar Pradesh

Sl. No.	Name of Project	Length in Km.	Cost in (crore)	Year of Award/ Sanction
1	2	3	4	5
1.	4-laning Babatpur- Varanasi of NH-56 from km 263.00 to km. 280.25	17.25	629.74	2015
2.	Ring Road Phase-I (Varanasi Bypass)	17.02	275.00	2015
3.	4-laning of Allahabad to UP/MP Border section of Nh-27 from km. 4.285 to km. 44.520	41.72	774.57	2015
4.	4-laning of Varanasi-Sultanpur section of NH-56, Pkg-I	74.53	2433.40	2015
5.	4-laning of Varanasi-Sultanpur section of NH-56, Pkg-II	63.36	2182.00	2015
6.	4-laning of Varanasi-Ghaghara Bridge section of NH-233, Pkg-I	58.62	1171.40	2015

1	2	3	4	5
7.	4-laning of Varanasi-Ghaghara Bridge section of NH-233, Pkg-II	59.92	2884.90	2015
8.	4-laning of Varanasi-Ghaghara Bridge section of NH-233, Pkg-III	59.01	2257.50	2015
9.	Meerut-Bulandshahr section of NH-235	61.19	868.77	2016
10.	4-laning of Pratapgarh to Allahabad bypass exjunction section of NH-96 from km 100.800 to km 135.500	34.70	599.35	2016
11.	4-lane of Varanasi-Gorakhpur NH-29 (Pkg-III)	65.38	840.00	2016
12.	4-lane of Varanasi-Gorakhpur NH - 29 (Pkg-IV)	65.62	1030.00	2016
13.	Gorakhpur Bypass NH - 29E	17.66	531.00	2016
14.	4-laning of Varanasi -Ghazipur section of NH-29	72.15	3061.90	2016
15.	4-laning of Jangal Kaudiya to Mohaddipur section of NH-29E from km. 81.420 to km. 99.00	17.52	288.30	2018
16.	4-laning of Allahabad bypass road junction to Allahabad city section of NH-96 from km. 135.500 to km 153.330 (excluding existing km. 148.600 to km. 149.400)	17.03	306.59	2018
17.	Ring Road Phase-II (Pkg-I) (Varanasi NH-56 bypass)	16.98	953.57	2018
18.	Ring Road Phase-II (Pkg-II)(Varanasi NH-29 bypass)	27.27	1444.30	2018
19.	4-lane Varanasi-Dagmagpur section (Pkg-1)	34.00	1250.50	2018
20.	4-lane -Dagmagpur-Lalganj section (Pkg-2)	47.70	1380.00	2018
21.	4-lane Lalganj-Hanumana section (Pkg-3)	43.40	1184.60	2018
22.	NH-709B from EPE crossing to Shamli (Pkg-I)	61.41	435.15	2018
23.	4-laning of Aligarh-kanpur Pkg-I (Aligarh-Bhadwas) section of NH-91 (New NH-34)	45.83	1482.18	2018

1	2	3	4	5
24.	4-laning of Aligarh- kanpur Pkg-II (Bhadwas-Kalyanpur) Section of NH-91 (New NH-34)	45.20	1958.44	2018
25.	4-laning of Aligarh- kanpur Pkg-III (Kalyanpur-Naviganj Section of NH-91 (New NH-34)	61.21	297.41	2018
26.	Balance work of Bareilly- Sitapur section from Km. 262.00 to 413.20	157.59	697.42	2019
27.	NH-709B, Shamli to Saharanpur (Pkg-II)	62.77	531.00	2019
28.	NH-709AD, Panipat - Shamli, Pkg-I	35.58	1228.25	2019
29.	NH-709AD, Shamli - Muzaffarnagar, Pkg-II	42.87	1623.93	2019

Implementation of the Motor Vehicles Act

126. SHRI ELAMARAM KAREEM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) States that have implemented and have not implemented the amended Motor Vehicles Act;

(b) whether any change has been made in the levying of penalties proposed in the Act by the States if so, details thereof;

(c) whether Government is aware that there is widespread protest from all sections of the society, especially on the unprecedented escalation of fines and penalties;

(d) whether Government is ready to accept the fact that there was no consultation and consensus with stakeholders before passing such an important legislation; and

(e) the manner in which the road transport corporations are affected by this Act?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) The Ministry has not received any information from any State that have not implemented the provisions of the Motor Vehicles (Amendment) Act, 2019. As per section 200 of the Motor Vehicles Act, 1988 the State Government may by notification in the official gazette specify such amount for compounding of certain offences. As per the available information, for certain offences Gujarat, Karnataka, Manipur and Uttarakhand have reduced the penalties.